

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

**Date: 02.01.2023**

**C.P.(CAA)/72(AHM)2022 in  
C.A.(CAA)/35(AHM)2022**

**(Petition under section 230-232 of the Companies Act, 2013)**

**IN THE MATTER OF:**

Ruparel Nets Pvt Ltd  
Rupa Weave Pvt Ltd  
Ruparel Plastics Pvt Ltd

**.....Petitioners**

**FOR CLARIFICATION**

The instant company petition was heard and reserved for the passing of the order. However, on perusal of records, it is noted that the notice(s) to the Statutory Authorities viz. Central Government, through RD, NWR, RoC, Gujarat, OL, and the Income Tax Authority under section 230(5) of the Companies Act, 2013 and paper publication under Rule 16 of Companies (Arrangements and Amalgamations) Rules, 2016 has been not been complied with petitioner companies.

The aforesaid provisions of the Companies Act, 2013, and the rule formed therein are required to be completed before passing the order in this company petition. Hence, we release and put for clarification on the aforesaid points on 16.01.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI  
MEMBER (JUDICIAL)**

Rajeev/Ramashish